

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

This is the 09TH day of **OCTOBER, 2018**.

ORIGINAL APPLICATION NO. 330/1040/2018

**HON'BLE MR JUSTICE BHARAT BHUSHAN, MEMBER (J)
HON'BLE MR MOHD JAMSHED, MEMBER (A)**

1. Aditya Kumar Sonu son of Chandra Pal Singh, R/o Chindauri, Lawar, District Meerut (Suspended Sorting Assistant).
.....Applicant.

VERSUS

1. Union of India through Secretary Department of Posts, India, Sansad Marg, New Delhi.
2. Chief Post Master General, U.P. Lucknow.
3. Superintendent R.M.S. 'SH' Division Saharanpur.
4. Enquiry Officer, (Assistant Superintendent) office of Superintendent (Mail) Muzaffar Nagar, U.P.
.....Respondents

Advocate for the Applicant : Shri Priyadarshini Himanshu Vashisht, proxy counsel for Ms Ruby Chaudhary

Advocate for the Respondents : Shri L P Tiwari

O R D E R

(Delivered by Hon'ble Mr. Justice Bharat Bhushan, Member-J)

It appears that the applicant was working in the Post Office, Meerut Cantt S.H. Division, Saharanpur. It is alleged that the applicant has committed misconduct of causing loss to the department amounting to Rs. 15,58,489/- . The applicant allegedly received the aforesaid amount but the same was not deposited in the head office. Thereafter, the applicant has been suspended and inquiry is proceeding from 30.01.2017.

2. The applicant has filed this OA against the suspension order dated 30.01.2017 (Annexure No. A-1 to the OA).

3. We have perused the entire record.

4. Learned counsel for the applicant has also submitted that almost seventeen lakh rupees have been deposited by the applicant into the department through cheque.

5. The fact remains that allegations of financial misdemeanor are still in existence for which departmental inquiry is in progress. The impugned order dated 30.01.2017 is nearly a suspension order of the applicant during the pendency of the pending inquiry. This is merely an intermediary/interlocutory order in which no interference is required at this stage. However, we direct the inquiry officer/disciplinary authority to conclude the departmental proceedings as expeditiously as possible preferably within 09 months from the date of receipt of certified copy of this order. This time limit will not be applicable if the applicant creates any problem in quick disposal of the disciplinary proceedings.

6. With the above direction the OA is disposed of at this stage. No order as to costs.

**(MOHD JAMSHED)
MEMBER-A**

**(JUSTICE BHARAT BHUSHAN)
MEMBER-J**

Arun..